BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 136 of 2026

In the matter of:

Hanuman Punia …. Applicant

Versus

State of Haryana & Ors. …Respondent(s)

INDEX

Date: 16.05.2026

Filed Through:

Rahul Khurana, Adv

9811894060

rkhuranalegal@gmail.com

Joint Inspection report in matter of OA 136/2026

As per directions of Honorable NGT order dated 17.03.2026 in OA 136/2026, Site inspection of the Bakriyanwali dump site located in Sirsa was done by joint team with Representative of the District Commissioner, Sirsa, Regional Office HSPCB, Sirsa, Representative of project proponent, MC Sirsa officials and the complainant/petitioner on April 21, 2026 to verify the factual status of dumping site as per the direction in the Original Application.

Sh. Hanuman Punia, complainants along with others villagers were present during inspection. They raised their objections regarding the project and demanded the detailed enquiry regarding the waste management facility. Their main complaints and the observation of the committee are as under:

1. Inspection of dump site/processing plant

Site was inspected by the team along with complainant and project proponent. Shortcomings were observed and highlighted. Officials/project proponent were directed to submit a proper schedule and management plan for rectification and complete clearance of the site for scientific disposal including sanitary landfill.

2. Cleanliness campaign and health check-up

It is recommended to the District Administration to arrange for health check up camps and cleanliness campaign in the nearby areas.

3. Action against responsible officers and contractor

Action will taken by the ULB department as per rules.

4. Odour issue in nearby areas

ULB and project proponent were directed to ensure proper waste disposal and compliance with SWM Rules to prevent odour, flies, and nuisance at any time, including during dust storms/sandstorms.

In addition to above observations, the following shortcomings were also observed at the site and enumerated as under:

Following observation were made during visit

1. **Leachate Collection, Treatment, and Disposal:**

   No proper and adequate system has been provided for drainage, collection, treatment, and disposal of leachate, as per provision of SWM Rules, 2016. As reported by the complainant, during the rainy season, uncontrolled leachate seepage and spillage condition into adjacent agricultural fields occur; traces of leachate were also observed

during inspection, indicating the absence of an engineered leachate management system as mandated under the rules.

2. **Records / Logbook Maintenance:**

Proper records and logbooks related to waste receipt, processing, equipment operation, and site activities are not being maintained systematically. As per SWM Rules, 2016, local authorities to maintain records of waste generation, collection, processing, and disposal for monitoring and reporting purposes.

3. **Legacy Waste Management:**

Bio-mining and bio-remediation of legacy waste are not being carried out at the site, as per SWM Rules, 2016 remediation of old dump sites through bio-mining/bioremediation on priorty. Large heaps of legacy waste were observed, and no functional trommel machine was found operational on spot for scientific processing and segregation of legacy waste.

4. **Vehicle Washing Facility:**

No dedicated vehicle washing facility for waste transportation vehicles was observed, which is required as per SWM Rules, 2016. This results in unhygienic conditions and increases the risk of secondary contamination.

5. **Storage and Handling of Waste:**

Scientific storage and handling of fresh municipal solid waste are not being carried out in accordance with SWM Rules, 2016. Proper windrow formation for aerobic composting is absent, resulting in inadequate aeration and inefficient biodegradation. Waste is not being placed in a systematic layered manner, adversely affecting stabilization. Additionally, no application of bio-culture/microbial inoculum was observed for enhancing biodegradation and controlling flies, vectors, and odour, as prescribed under processing standards.

6. **Processing of Waste:**

Although two trommel machines were found in working condition, the rate of waste processing is significantly lower than the quantity of daily incoming waste, resulting in continuous accumulation and formation of fresh waste heaps/mountains. As per SWM Rules, 2016, timely and scientific processing of waste to avoid backlog and environmental hazards is required.

7. **Buffer Zone/Green Belt Development:**

The peripheral area along the boundary wall is encroached with waste, whereas it should be kept free for development of a green belt as per SWM Rules, 2016. Absence of a green buffer zone is contributing to odour dispersion.

8. **Gate Pass System / Recording Mechanism:**

No proper gate pass system or digital/manual recording mechanism for incoming waste and outgoing processed waste vehicles was observed, as per SWM Rules, 2016, regarding proper record-keeping and monitoring of waste movement.

9. **Marking and Labelling:**

No display boards or signage indicating waste processing methods, operational guidelines, manpower deployment, or safety precautions were observed, as per SWM Rules, 2016.

10. Manpower Deployment and Supervision:

As reported by Municipal Council (MC) officials, no dedicated employee from MC Sirsa deputed for permanent supervision and monitoring. As per SWM Rules, 2016, the local authority is to ensure proper supervision, monitoring, and compliance of waste management operations.

11. Biodegradation Pits:

Although biodegradation pits are developed, but proper dates mentioning the day of filling the pits and date of emptying should be mentioned on pit.

12. Fire Safety Measures:

Adequate fire prevention and control systems, as per SWM Rules, 2016 for landfill and waste processing facilities, have not been provided at the site. No fire extinguishers, water hydrant systems, or emergency response mechanisms were observed, posing a significant risk of fire hazards due to the presence of combustible waste.

13. Piezometric Wells for Groundwater Monitoring:

No piezometric/observation wells have been installed at or around the site for periodic monitoring of groundwater quality, which is a mandatory requirement as per SWM Rules, 2016 for landfill facilities. This indicates non-compliance in assessing potential leachate contamination and its impact on subsurface water.

14. Segregation of Waste at Source and Handling:

Segregation of waste at source, as mandated under SWM Rules, 2016, is not being effectively implemented. Mixed waste is being received at the site, and a significant quantity of inert material such as bricks and construction debris has been rejected and indiscriminately dumped along the roadside/shoulder outside the facility. This reflects improper handling and disposal practices, and violation of provisions related to scientific processing and disposal of inert waste.

Suggestions/recommendations:

1. Leachate Management:

A properly designed sloped drainage network with impervious (lined) channels shall be constructed, along with a dedicated leachate collection and treatment system to ensure complete containment and treatment; under no circumstances shall leachate be allowed to seep outside the site or contaminate soil and groundwater.

2. Records / Logbook:

A systematic record-keeping system shall be maintained on a daily basis, including details of waste receipt, number of trips, vehicle-wise weight, processing, and disposal (recyclables, reusable, RDF, compost, etc.), along with equipment inventory, operational hours, and all site activities to ensure full traceability and accountability.

3. Legacy Waste:

Immediate commencement of bio-mining/bio-remediation of legacy waste shall be ensured using functional trommel machines, with phased clearance strictly in accordance with CPCB guidelines (February, 2019); MC Sirsa and the executing agency shall conduct a fresh quantification survey, prepare a detailed management plan with a time-bound action schedule, ensure complete clearance of legacy waste within the stipulated timeline, and subsequently develop an engineered landfill facility on the reclaimed site.

4. Vehicle Washing Facility:

A dedicated vehicle washing facility shall be established with its proper wastewater collection, treatment, and safe disposal arrangements to prevent contamination.

5. Storage and Handling of Waste:

Scientific waste handling practices shall be strictly adopted, including proper windrow formation, layering, periodic turning, adequate aeration, and application of bio-culture to ensure efficient and controlled biodegradation. No waste shall be disposed of on unpaved surfaces or in any area lacking a proper concrete base.

6. **Processing of Fresh Waste**:

Processing capacity with scientific manner shall be increase immediately by deploying additional machinery and manpower to match daily incoming waste and prevent accumulation; standby equipment shall also be ensured, and a detailed time-bound action plan, supported by contour/aerial survey for quantification of accumulated waste, shall be submitted within one month.

7. Green Belt Development:

All waste along the boundary shall be removed immediately, and the peripheral area shall be completely vacated for development of a scientifically designed green belt with layered plantation of suitable species as per forestry recommendations.

8. Gate Pass System:

A robust gate pass system shall be implemented for all incoming and outgoing vehicles as well as visitors, including nearby villagers, with proper entry/exit records; the system shall be supported by CCTV surveillance for effective monitoring and control.

9. Marking and Labelling:

Adequate signage and display boards shall be installed at strategic locations indicating waste processing methods, safety instructions, and operational protocols.

10. Manpower Deployment:

Dedicated and technically qualified supervisory staff/engineers with past experience in dump site management shall be deployed by MC Sirsa for continuous monitoring and accountability, and trained manpower shall be ensured to achieve complete site remediation within the stipulated timeline.

11. Biodegradation Pits:

Biodegradation pits shall be utilized effectively with controlled moisture conditions, regular turning, and application of microbial agents to ensure proper stabilization of waste.

12. Fire Safety Measures:

Adequate fire safety infrastructure, including sufficient fire extinguishers, water tankers, and basic firefighting systems, shall be provided along with a well-defined emergency response plan.

13. Piezometric Wells:

Monitoring wells shall be installed around the site, and periodic groundwater quality assessment shall be carried out to detect and prevent contamination.

14. Segregation of Waste:

Strict segregation at source shall be enforced, and inert/rejected waste shall be disposed of only within designated areas inside the site; all waste dumped along roadside/shoulders shall be removed immediately.

15. Vector and Odour Control:

Regular spraying of bio-enzymes/approved chemicals shall be carried out to control flies, vectors, odour, and nuisance conditions at the site.

16. Quality and Utilization of Compost / Bio-fertilizer:

All manure/compost/bio-fertilizer produced at the site shall be tested as per prescribed standards of the Agriculture Department before sale or distribution to farmers or other users, and proper records of testing and distribution shall be maintained.

17. **Installation of separate energy meter** at screening/trommel machinery set-up for bio-mining process and logbook for the same daily wise so that operational hours of plant machine could be identified.

Agency (M/s Pooja waste Management Pvt. Ltd.) shall submit time-bound action plan as per their scope for implementation and complete achievement of above recommendations within 15 days to MC Sirsa/ULB Department.

22/4/26

Sh. Gaurav Bharadwaj, EE
Representative of the DC Sirsa

22/4/26

Sh. Hari Prasad, AEE
Regional Office, Sirsa


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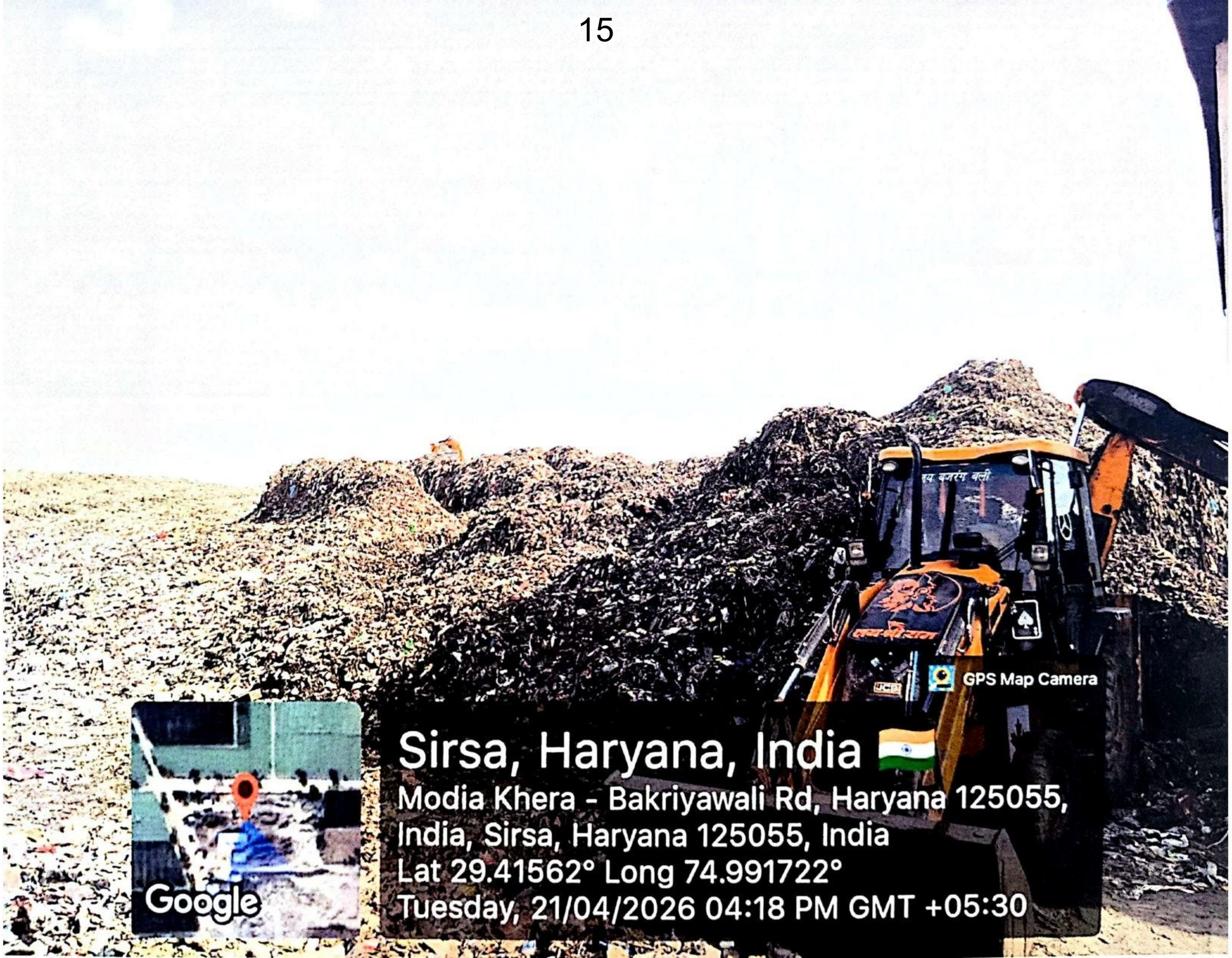
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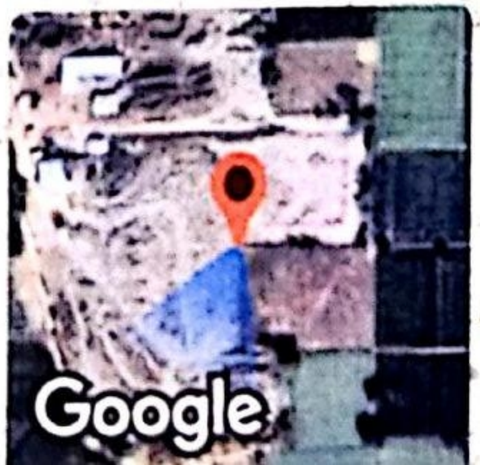

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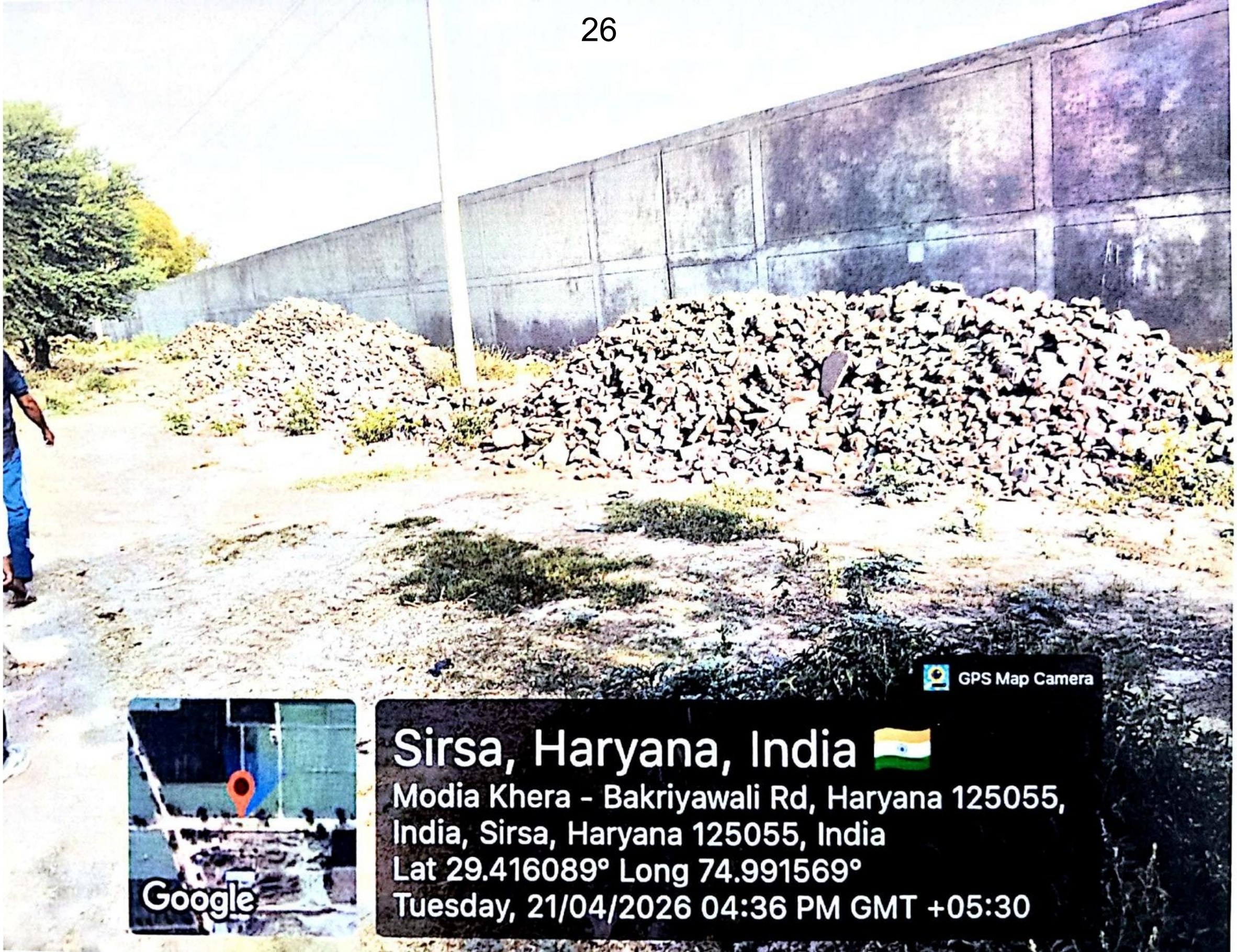
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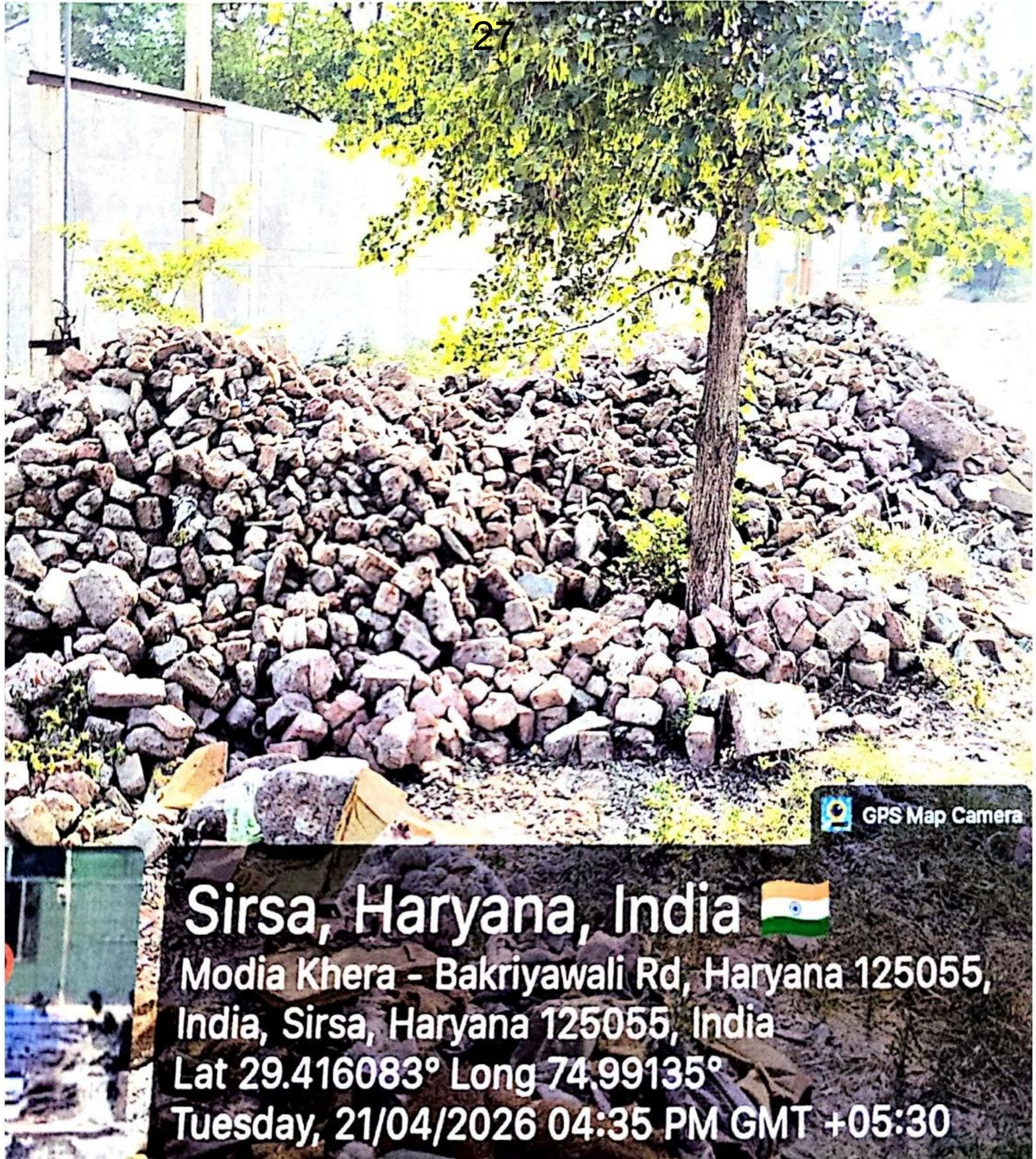
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